Government of India Ministry of Finance Department of Revenue

LOK SABHA UNSTARRED QUESTION NO. 64 TO BE ANSWERED ON MONDAY, 19TH JULY, 2021

ASHADHA, 28, 1943 (SAKA)

AMNESTY SCHEME

64. DR. T.R.PAARIVENDHAR

SHRI A. GANESHAMURTHI: Will the Minister of FINANCE be pleased to state:

(a) Whether it is true that the Union Government has launched a one-time amnesty scheme in March,2020 for resolution of legacy disputes on the lines of 'Sabka Vishwas' and 'Vivad Se Vishwas' pertaining to customs duty;

(b) if so, the details thereof along with the total number of applications which have been received under this scheme from various corporates/industrialists to resolve past disputes related to customs classifications, disagreements over valuation and rules of origin issues etc.;

(c) whether it is also true that around 1.7 million pending compliance related forms have been filed by about 5 lakh companies to made good their pending filing related defaults till December 31, 2020;

(d) If so, the details thereof including the total number of pending cases resolved and number of companies that benefitted through this one time amnesty scheme; and

(e) the total income generated through this amnesty scheme - as on date?

<u>ANSWER</u> MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a): No sir.

(b) (c) (d) and (e): No sir, in view of (a) above.
